

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal No. 42164 of 2014

(Arising out of Order-in-Appeal C. Cus.No. 1373 & 1374/2014 dated 30.07.2014 passed by Commissioner of Customs (Appeals), 60, Rajaji Salai, Custom House, Chennai 600 001)

M/s. ZEUS Biotech Pvt. Ltd.,
No.18 & 19, Belagola Food Industrial Area,
Metagalli,
Mysore 570 016.
Karnataka

.... Appellant

VERSUS

The Commissioner of Customs
No.60, Rajaji Salai,
Custom House,
Chennai 600 001.

... Respondent

WITH

Customs Appeal No. 42165 of 2014

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Chennai 600 001.

... Respondent

APPEARANCE :

None for the Appellant
Shri M. Ambe, Authorized Representative for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI.C.S., MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER Nos.41018-41019/2024

DATE OF HEARING : 01.08.2024

DATE OF DECISION :01.08.2024

Per Bench

None for the appellant. The appeals have come up for hearing as per published list on 22.12.2023, 01.02.2024, 12.03.2024, 18.04.2024 and 13.06.2024. On these dates, the appeals were adjourned and finally to this date as last chance. Even after repeated notice, there is no appearance for the appellant. It is presumed that the appellant is not interested in prosecuting the appeals. The appeals are dismissed for default as per Rule 20 of CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in the open court)

sd/-

(VASA SESHAGIRI RAO)
Member (Technical)

sd/-

(SULEKHA BEEVI. C.S)
Member (Judicial)

Customs Appeal Nos.42164, 42165 of 2014